

an>

Title: Issue regarding bifurcation of Andhra Pradesh High Court.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam, Thank you very much for giving me the opportunity again. After 14 years of vigorous *tapasya* and fight by our leader Shri Chandrashekhar Raoji, the Parliament has enacted the Andhra Pradesh Reorganization Act, 2014 paving the way for the bifurcation of the existing State of Andhra Pradesh and creation of the separate State of Telangana. Both States are coming into existence on 2nd June, 2014, the notified date.

It has been a *parampara*, as you know that on the day of notification, as it happened in the case of other three States when they were formed – Chhattisgarh, Uttaranchal and Jharkhand – on the same day, the High Courts in those places were formed. Now, two months have passed, but we do not have a separate High Court. Madam, advocates were at the forefront of the Telangana agitation. Most of the advocates participated in the movement and have finally succeeded in achieving Telangana. Their cases are not being taken up today. They are being deprived of their right to fulfil their responsibilities. No cases of Telangana region are now going to High Court. When asked, they are being challenged.

As you would be aware, out of the 36 judges who are there in the High Court now, 28 are from Seemandhra region and only eight are from Telangana region. The High Court is vertically divided and the Telangana advocates have refused to take cases and are on strike for the last two months. Thousands of advocates are being lifted by the police and are being taken to jail. The judicial system there has come to a standstill today.

We, therefore, request that as per the provisions of the Andhra Pradesh Reorganisation Act, the High Court be bifurcated into a Telangana High Court and a Seemandhra High Court. Hyderabad has already got its own High Court. Seemandhra should be given a special place. They may go to Guntur, they may go to Kurnool, they may go to Vizag, whichever place they like. We just require an immediate bifurcation of the High Court. It should take place on urgent basis before things go out of hands.

HON. SPEAKER: Before we take up the Calling Attention, there is a Bill to be introduced.

Item No.10A – Shrimati Nirmala Sitharaman.

...(Interruptions)